

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA-49/91 IN

DATE OF DECISION: 29.4.91.

OA-2097/90

SHRI P. SUBRAMANI

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM:

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

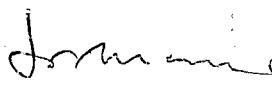
THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT

IN PERSON

RA-49/91 has been filed in OA-2097/90, in the matter of P. Subramani v. Union of India & Others, seeking review of the judgement delivered on 18.2.1991.

We have considered the matter carefully. The main ground taken in the R.A. is that the Tribunal has erred in not adhering with the pronouncements of the other Benches of the Hon'ble Tribunal. This aspect of the matter came up for consideration in the case of M.R. Dewan v. Union of India in RA-155/90 in OA-219/89 decided on 24.4.1991. It has been held that "non following of certain decisions of the Tribunal does not come within the purview of the power to review." Therefore, the R.A. does not fall within the scope as defined in Order XLVII (1) of Code of Civil Procedure and hence is rejected.


(J.P. SHARMA)

MEMBER (J)


(I.K. RASGOTRA)

MEMBER (A)